

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 329 OF 2024**

IN THE MATTER OF:

Rajendra Tyagi ...Applicant

Versus

Union of India & Ors. ...Respondents

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Through



AKASH VASHISHTHA
(Advocate for the Applicant)
490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002
Ph.: 9717006866
Email: akashvashishtha.official@gmail.com

Place:- Delhi

Dated:- 02.01.2026

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 329 OF 2024**

IN THE MATTER OF:

Rajendra Tyagi ...Applicant

Versus

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**ADDITIONAL AFFIDAVIT ON BEHALF OF THE
APPLICANT**

The Applicant above-named

MOST RESPECTFULLY SHOWETH:

1. That the present Application seeks to draw the attention of this Hon'ble Court towards the alarming illegal and unauthorized constructions of houses, shops and other commercial establishments on a gigantic scale in Greater Noida and Noida. The said constructions of illegal and unauthorized colonies and other structures are being carried out without seeking the mandatory Consents to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board. Most of these illegal colonies and structures do not have any sewerage network and are perpetually discharging sewage/wastewater on the roads and open lands, in contravention of Section 24 of the Water Act. Such constructions of illegal and unauthorized colonies and other structures are further being raised without possessing the Consents to Establish and Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. None of the said constructions of illegal and unauthorized colonies have valid NOC for ground water extraction from the District Ground Water Management Council, Gautam Budh Nagar nor are their borewells registered with the council, under

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the provisions of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019. As a result of these illegal and unauthorized colonies, several villages of Greater Noida and Noida have turned into slums, with air pollution levels in Greater Noida and Noida hovering at an all-time high.

2. That vide Order, dated: 28.07.2025, this Hon'ble Tribunal had, inter alia, observed as under:

“ ...

3. *In terms of the earlier direction, reply affidavit dated 26.03.2025 has been filed by respondent no.15- New Okhla Industrial Development Authority (NOIDA). In that affidavit though it is vaguely stated that action has been taken against such illegal construction but details of the persons/projects/properties/places against whom action has been taken have not been disclosed.*

4. *We have also examined the photographs which have been enclosed along with the affidavit as annexure R-15/3 colly. Most of these photographs are old photographs of November, 2022 prior to filing of this original application.*

5. *Thus, we find that respondent no.15-NOIDA has failed to give the clear picture of such illegal constructions being done in violation of the environmental norms and action taken against them.*

...

11. *Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) seeks three weeks' time to carry out the extensive inspection of the area concerned and find out projects/constructions which are being done in violation of the environmental norms and initiate action against them.*

...”

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- 3 That it is the submission of the Applicant that in pursuance to the aforesaid Order, dated: 28.07.2025, it was required of the authorities concerned to furnish the list of illegal and unauthorized constructions under their jurisdiction, before this Hon'ble Tribunal. However, the submission of the Applicant that such a list has been deliberately concealed from this Hon'ble Tribunal.
- 4 That vide Order, dated: 08.10.2025 was pleased to direct the Applicant to furnish the details of the illegal and unauthorized constructions in Noida and Greater Noida to the concerned authorities for appropriate punitive and remedial action.

This Hon'ble Tribunal was pleased to observe as follows:

“ ...

6. Learned Counsel for the applicant has alleged that illegal constructions in respect of the projects where the closure orders were passed are still going on. He submits that there are other illegal constructions also which are being raised in violation of the environmental norms.

7. Hence, we permit the Counsel for the applicant to submit a list of such illegal constructions which are in progress/have been made in violation of the environmental norms to Counsel for the UPPCB who has ensured that on receipts of such list appropriate punitive and remedial action will be taken. 8. Let this list be supplied by Counsel for the applicant to Counsel for UPPCB within four weeks. 9. Learned Senior Counsel appearing for Greater Noida Development Authority also submits that if a list of such illegal constructions is provided by the Counsel for applicant to him then appropriate action will be ensured. Learned Counsel for the applicant is permitted to supply the same within four weeks.

...”

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4. That pursuant to the Order, dated: 08.10.2025, the Applicant, through his Counsel, vide email dated: 27.11.2025, submitted a list, though not exhaustive, along with the latest geo-tagged photographs of such illegal and unauthorized constructions, clearly pointing out the continuing violations and the breaches of the Orders passed by the Hon'ble Supreme Court as well as this Hon'ble Tribunal, to the Counsel for the Respondents.

(A True Copy of the Email, dated: 27.11.2025, along with the attachment thereto, sent by the Applicant, through his Counsel to the Counsel for Respondents concerned is annexed herewith and marked as **ANNEXURE AA-1**)

5. That despite the aforesaid Email representation, dated: 27.11.2025, the illegal and unauthorized constructions at the sites mentioned therein as well as those referred to by the Applicant in the Original Application, Additional Affidavit, Status Report and Response, dated: 24.09.2024 on behalf of the Applicant, Additional Affidavit, dated: 25.03.2025 and Additional Affidavit and Status Report, dated: 25.07.2025, are continuing in full swing in blatant violation of the Orders passed by the Hon'ble Supreme Court as well as this Hon'ble Tribunal.

6. That third-party rights are continuously being created by the said illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia after brisk-selling these illegal properties and luring gullible people into buying such illegal properties and structures. The illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia are employing all means and measures and continuously telling the people that 70-80% percent of their properties have already been sold off and several families have

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started living in such properties and the remaining ones will be sold in another month's time. They are further telling the people that whatever open lands are visible at their sites will be completely occupied in another six months' time and no open land will be visible after that time. As a means of luring people, the illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia are further telling the people that they have highly negotiable rates to offer for such properties and that such properties are authorized and the cheapest in Greater Noida, Noida and Ghaziabad.

7. That the illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia are laying down RCC concrete roads and erecting electricity poles, among other measures, to lure people at large to buy the illegal and unauthorized properties and structures. Notwithstanding the directions passed by this Hon'ble Tribunal vide Orders, dated: 09.12.2024 and 27.03.2025, the Respondent No. 11, Noida Power Company Ltd. (NPCL) is still aiding and abetting the illegal and unauthorized constructions by constantly providing electric transmission network and electricity connections.
8. That the illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia are luring people by inter alia naming their properties by sophisticated names such as Highway, Mansions, Villas, Homes, Greens, etc., presenting attractive lay-outs of the sites, thereof, displaying furnished sample-flats and rooms, attractive photos and videos, thereof, providing security features, swimming pools and club houses and highway/Metro accessibility and connectivity etc.

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9. That the aforesaid illegal colonies/townships/villas/shops/flats/apartments/malls are being financed by banks and financial institutions such as Canara Bank, Punjab National Bank, Indian Overseas Bank, ICICI, HDFC and LIC.
10. That the Respondent authorities are actively aiding the illegal and unauthorized constructions and are in deep collusion with the land mafia, colonizers/property agents/private builders engaged in such illegal acts.

PRAYER

In light of the above facts and circumstances, it is, most respectfully, prayed that this Hon'ble Tribunal be, graciously, pleased to:

- (i) Constitute a high-powered Joint Committee to look into all the facts and issues raised in the Original Application, all Additional Affidavits and Status Reports referred to in Para 5 as well as in the instant Additional Affidavit;
- (ii) Constitute an empowered Task Force to restrain and crack down on the private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia carrying out illegal and unauthorized constructions in Greater Noida and Noida; initiate criminal prosecutions against the violators; Establish a permanent monitoring mechanism;
- (iii) Grant the reliefs sought in the Original Application;
- (iv) Direct the Respondents concerned to identify all private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia carrying out illegal and unauthorized constructions in

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Greater Noida and Noida; put the list containing such details on the respective websites and publish the same in national and local newspapers on regular basis;

- (v) Direct the Respondents concerned to blacklist all the persons and companies after identifying as above;
- (vi) Direct the Respondents concerned to not create any third-party rights in the illegal and unauthorized constructions;
- (vii) Direct the UPPCB not to grant any Consent to Establish and/or Operate to any such constructions/operation/activity/process, which is already underway, under the Water and Air Acts;
- (viii) Pass any other or such further Order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



APPLICANT

Through



AKASH VASHISHTHA

(Advocate for the Applicant)

490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002

Ph.: 9717006866

Email: akashvashishtha.official@gmail.com

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 329 OF 2024

IN THE MATTER OF:-

RAJENDRA TYAGI

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

I, Rajendra Tyagi, S/o Lt. Sh. Dharamveer Singh Tyagi, aged about 66 years, R/o 7/17, Chiranjiv Vihar, Ghaziabad –Uttar Pradesh- 201002, Presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above titled Original Application and am conversant with the facts and circumstances described in the present case and as such, I am competent to swear this affidavit.
2. That the contents of the Additional Affidavit are true and correct and nothing material has been concealed therefrom.

Rajendra Tyagi
 I IDENTIFIED THE
 DEPONENT WHO HAS
 SIGNED IN MY PRESENCE

Rajendra Tyagi

DEPONENT**VERIFICATION**

Verified on this 02th day January 2026, that the contents of the above mentioned affidavit are true and correct and nothing material has been concealed therefrom.

NOTARY PUBLIC APPOINTED BY
 GOVT. OF INDIA
 G. S. KHARRANDA

Notary
 Reg. No.
 785

01 JAN 2026

ADVOCATE
 ENL. No.
 D.287781

ATTESTED 9899422266

ATTESTED
[Signature]
NOTARY PUBLIC

Rajendra Tyagi

DEPONENT



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AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Material on illegal and unauthorized constructions in Greater Noida and Noida

1 message

AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Thu, Nov 27, 2025 at 10:59 AM

To: bhanwar jadon <bhanwar09jadon@gmail.com>, bhanwar09@gmail.com, pradeepmisra@yahoo.com, shivamsaksena17@gmail.com

Bcc: parkin.distributors@gmail.com, Amartya Sinha <amartya.careers360@gmail.com>

Dear Sir/Madam,

Your reference is drawn to the Order, dated: 08/10.2205, passed by the Hon'ble National Green Tribunal in O.A. No. 329/2024, Rajendra Tyagi Vs. Union of India & Ors., whereby the Hon'ble Tribunal directed the Applicant to furnish the details of illegal and unauthorized constructions to the concerned authorities for necessary action.

Accordingly, please find the first set of Inputs attached for the needful at your end.

Yours Faithfully,

Akash Vashishtha

(Advocate for the Applicant)

Ph.: 9717006866

**Inputs (illegal constructions in Noida and Greater Noida).pdf**

6386K

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LATEST GEO-TAGGED PHOTOGRAPHS AND DOCUMENTS SHOWING COMPLETE INACTION ON PART OF THE CONCERNED AUTHORITIES TO PREVENT, HALT AND ABATE ILLEGAL CONSTRUCTIONS IN NOIDA AND GREATER NOIDA IN TERMS OF THE ORDER, DT: 08.10.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 329/2024, RAJENDRA TYAGI VS. UNION OF INDIA & ORS. THE ORDERS OF THE HON'BLE SUPREME COURT AS WELL AS HON'BLE NATIONAL GREEN TRIBUNAL ARE STILL FLAGRANTLY VIOLATED.



Sahara Enclave/Dwarka City on G.T. Road, at Chhapraula village in Greater Noida, being illegally constructed on erstwhile Samtel Colour Ltd.'s land in full swing despite GNIDA being directed by this Hon'ble Tribunal to take action against it. Illegal registration of flats is ongoing at Dadri Tehsil Office. No CTE, CTO and EC issued by UPPCB. No building layout plans passed by GNIDA. Groundwater is being illegally extracted though at least 20 borewells. Possession of flats are being given to gullible buyers. **The scale of constructions is so massive that even the banks of a natural drain (waterbody) near the construction site has now been encroached by these illegal buildings, thereby creating a huge environmental hazard.** The colonisers involved are: Ghaziabad Developers & Builders, Bhagwati Developers.

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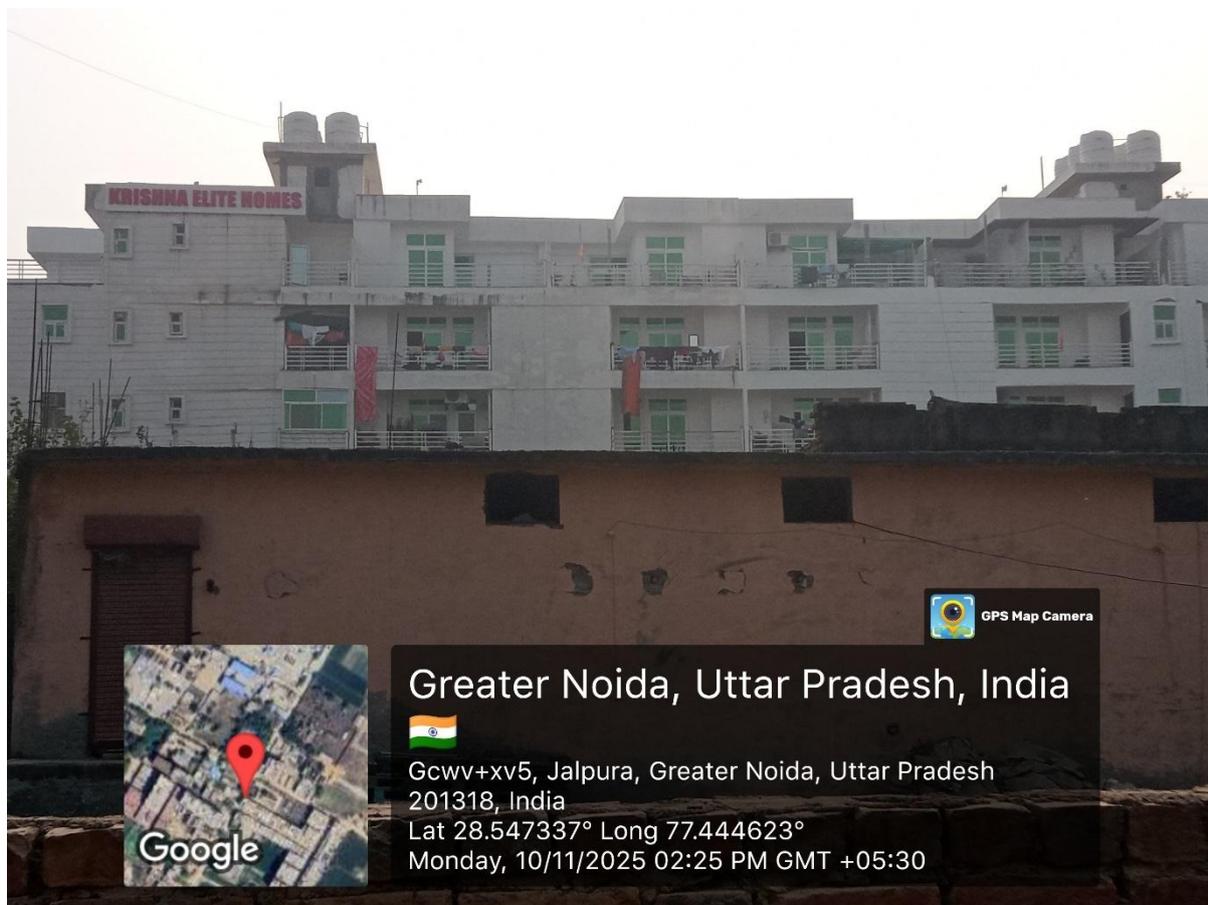
Sahara Enclave/Dwarka City on G.T. Road, at Chhapraula village in Greater Noida, being illegally constructed on erstwhile Samtel Colour Ltd.'s land in full swing despite GNIDA being directed by this Hon'ble Tribunal to take action against it. Illegal registration of flats is ongoing at Dadri Tehsil Office. No CTE, CTO and EC issued by UPPCB. No building layout plans passed by GNIDA. Groundwater is being illegally extracted though at least 20 borewells. Possession of flats are being given to gullible buyers. **The scale of constructions is so massive that even the banks of a natural drain (waterbody) near the construction site has now been encroached by these illegal buildings, thereby creating a huge environmental hazard.** The colonisers involved are: Ghaziabad Developers & Builders, Bhagwati Developers.

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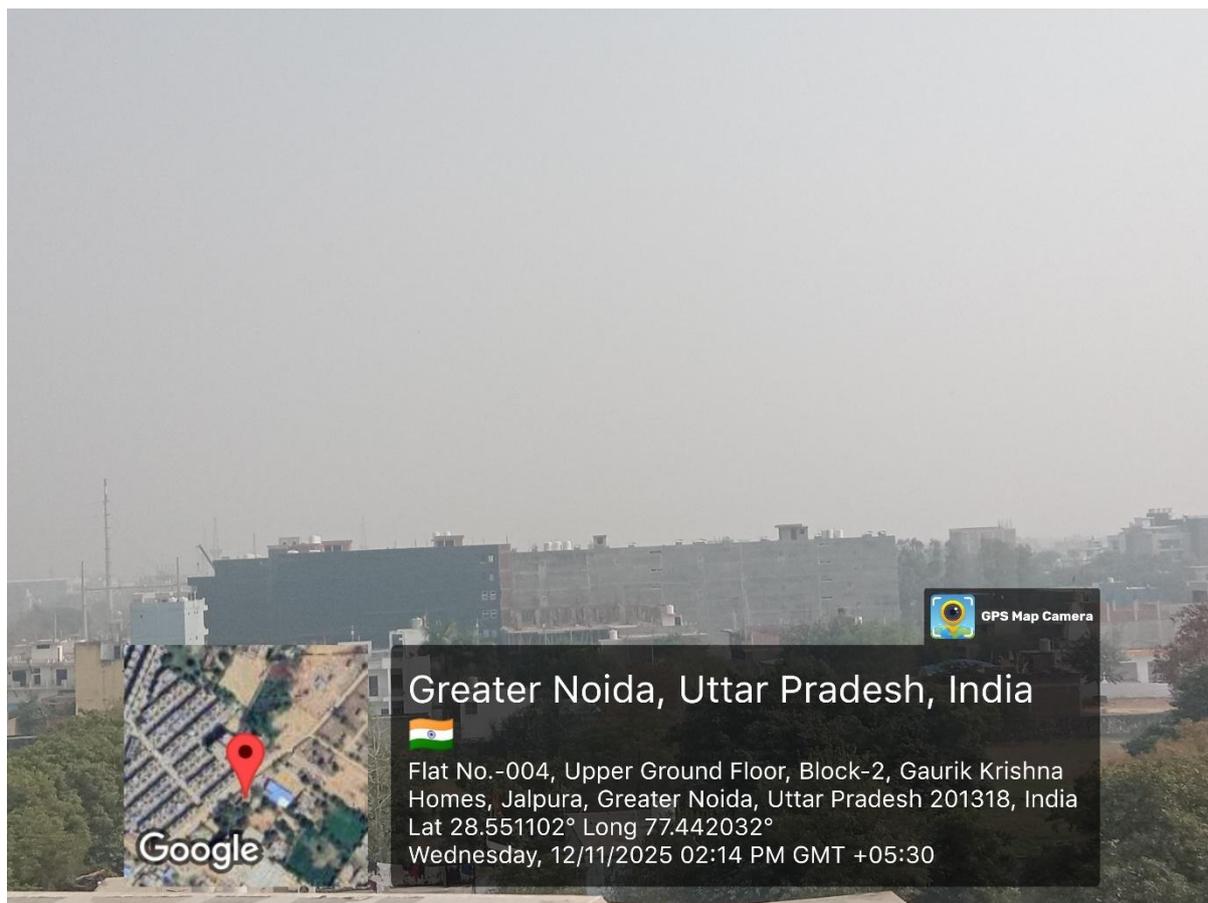
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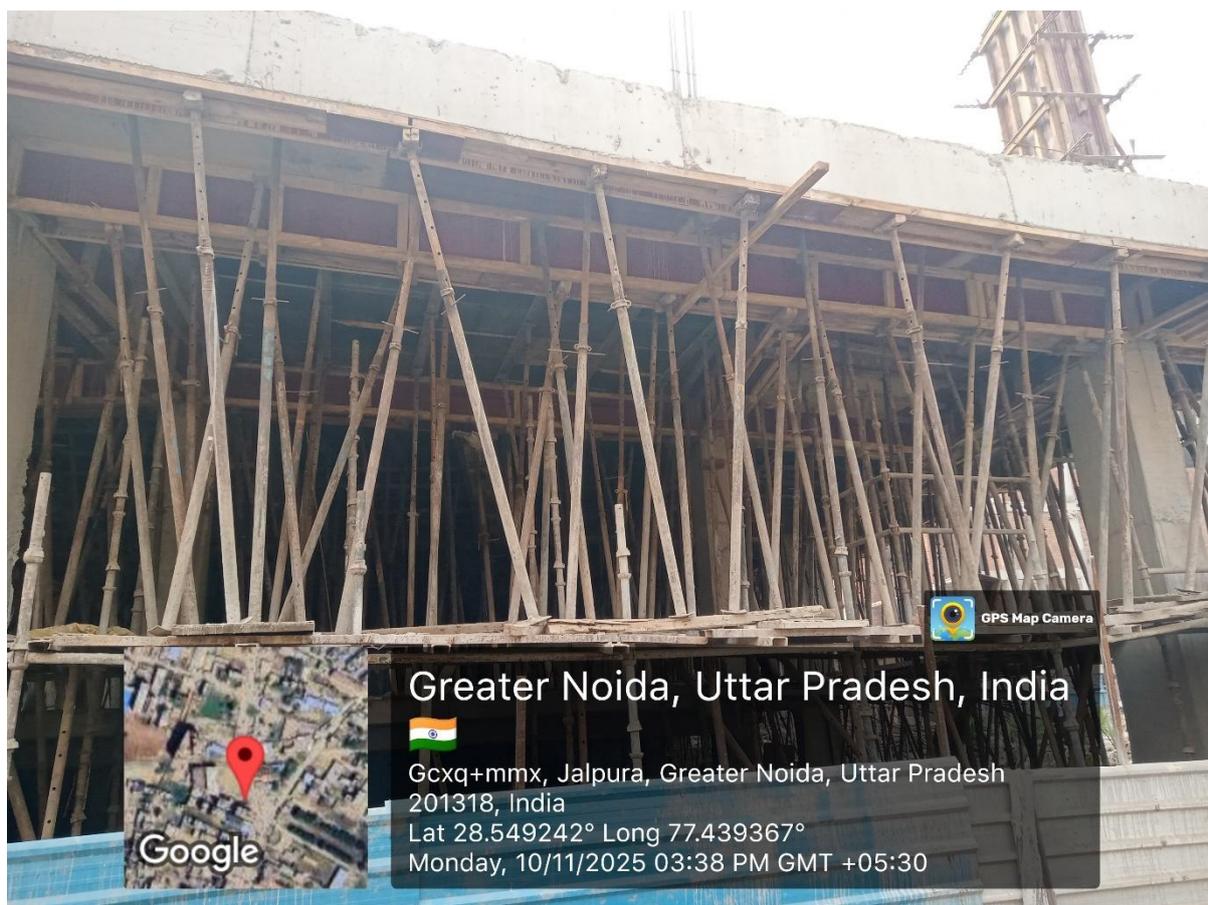
Krishna Elite Homes, Khasra Nos. 350 & 351, Jalpura village, Greater Noida: Construction is in progress at full swing at Krishna Elite Homes located at Khasra No. 350 and 351 at Jalpura village in Greater Noida West, which is an upcoming huge residential project with multiple towers being built on agricultural and kisaan abaadi land. No building plan ever approved and no land ever sanctioned by GNIDA. Multiple residential towers are being built along with underground septic tanks (without any sewerage treatment plants). Groundwater is also being rampantly and illegally extracted via six borewells. NPCL is desperately issuing permanent electricity connections with multiple transformers and meters in the illegal residential society. Builder is Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati, Mr Debraj Bhusal and Mr. Amit Kumar. **Registration of the flats on e-stamp paper is now ongoing at Dadri Tehsil Office in Greater Noida.**

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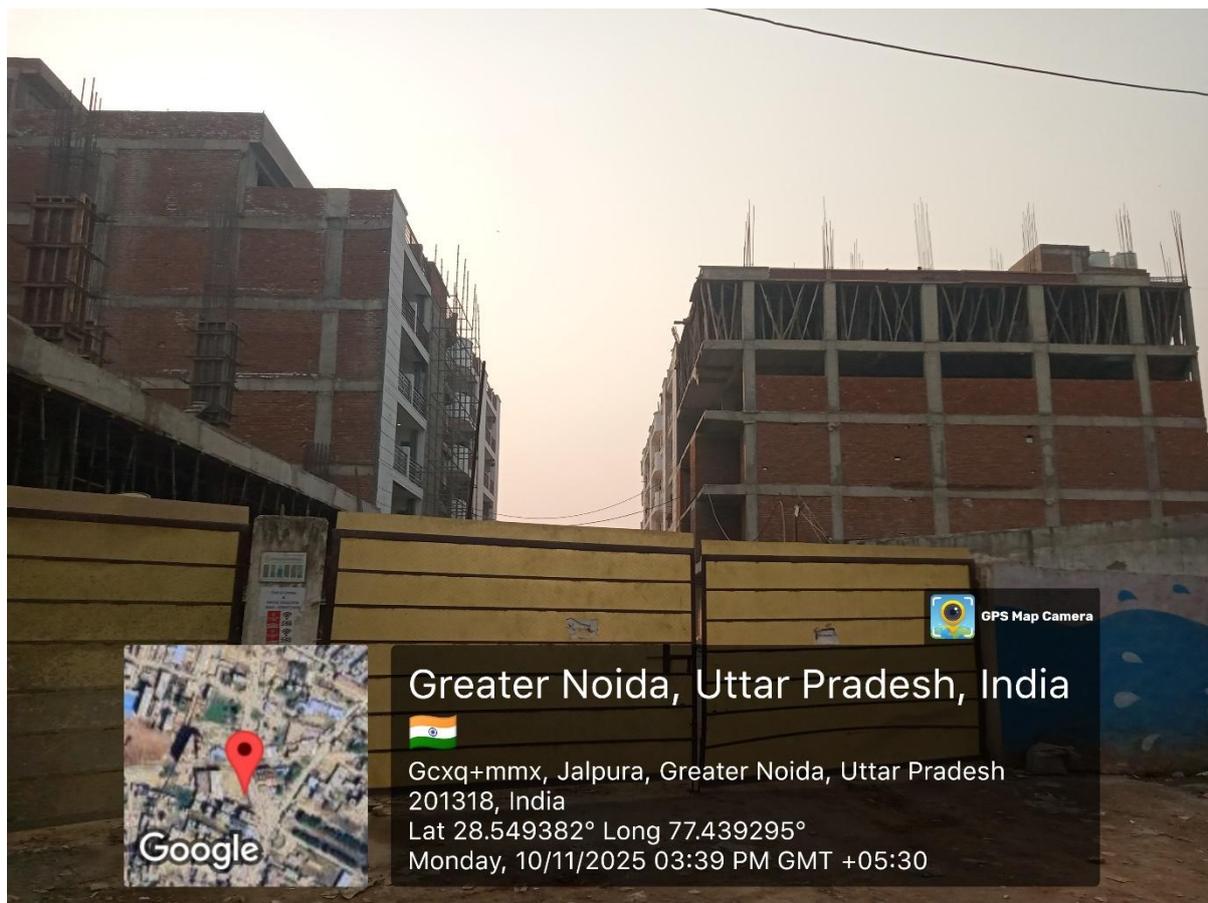
Krishna Elite Homes, Khasra Nos. 350 & 351, Jalpura village, Greater Noida: Construction is in progress at full swing at Krishna Elite Homes located at Khasra No. 350 and 351 at Jalpura village in Greater Noida West, which is an upcoming huge residential project with multiple towers being built on agricultural and kisaan abaadi land. No building plan ever approved and no land ever sanctioned by GNIDA. Multiple residential towers are being built along with underground septic tanks (without any sewerage treatment plants). Groundwater is also being rampantly and illegally extracted via six borewells. NPCL is desperately issuing permanent electricity connections with multiple transformers and meters in the illegal residential society. Builder is Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati, Mr Debraj Bhusal and Mr. Amit Kumar. Registration of the flats on e-stamp paper is now ongoing at Dadri Tehsil Office in Greater Noida.

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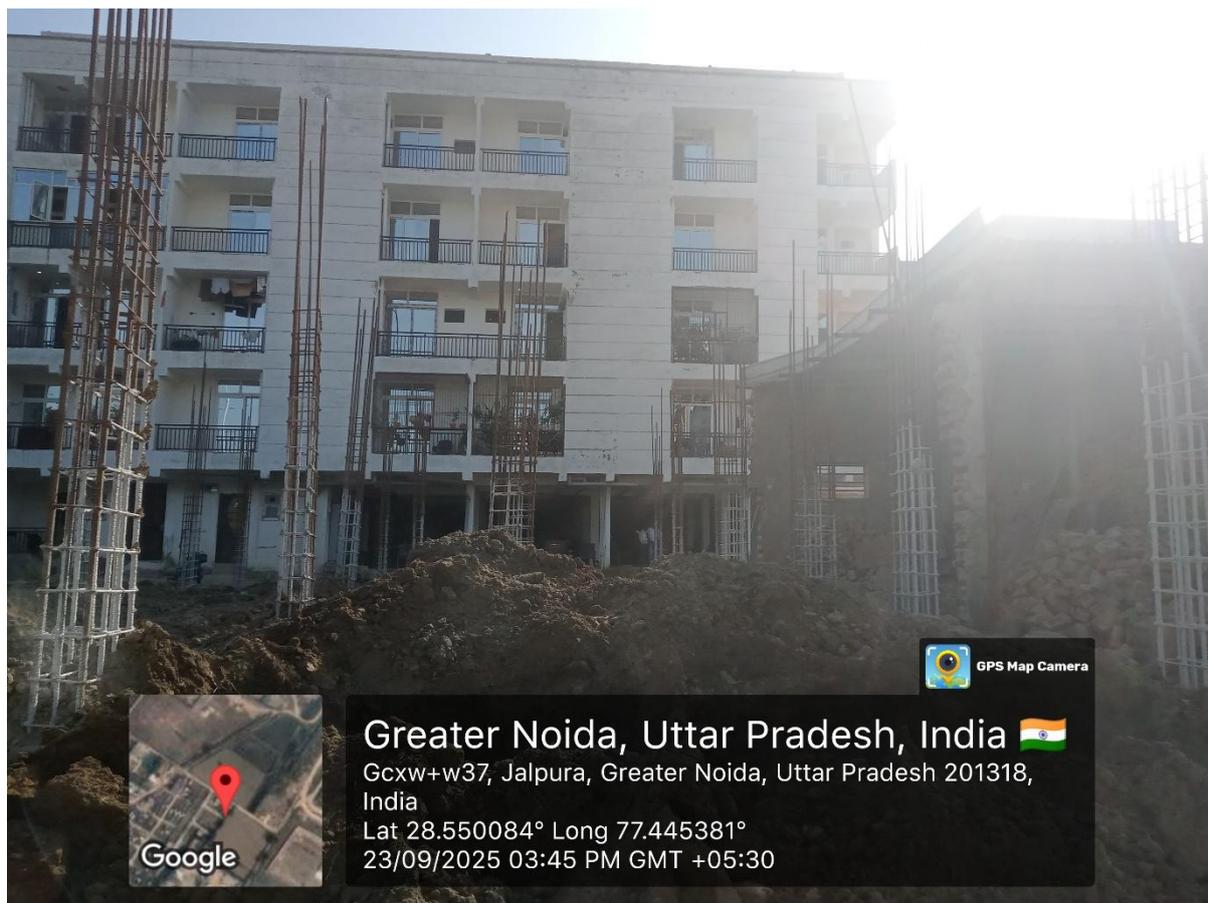
Trinity High Street, Khasra No. 172, Jalpura village, Greater Noida: The Trinity High-Street project at Khasra No. 172, Jalpura village, Greater Noida West is being constructed in full swing. It is a massive illegal residential cum commercial project being built on agricultural land without any sanctioned lay-out plan approved from GNIDA. Groundwater is being extracted illegally from eight borewells, without NOC. More than 300 flats along with a large shopping centre are coming up in the project. The three illegal builders are “Trinity Ventures” based in Bisrakh Jalalpur village, Street Avenues Planners LLP (LLPIN No. ACH-0745) and City Plot Bazaar LLP (LLPIN No. AAG-6535). NPCL is now providing the project with electricity meters and multiple transformer connections. **Flat registrations on e-stamp paper are being carried out at Dadri Tehsil Office in Greater Noida.**

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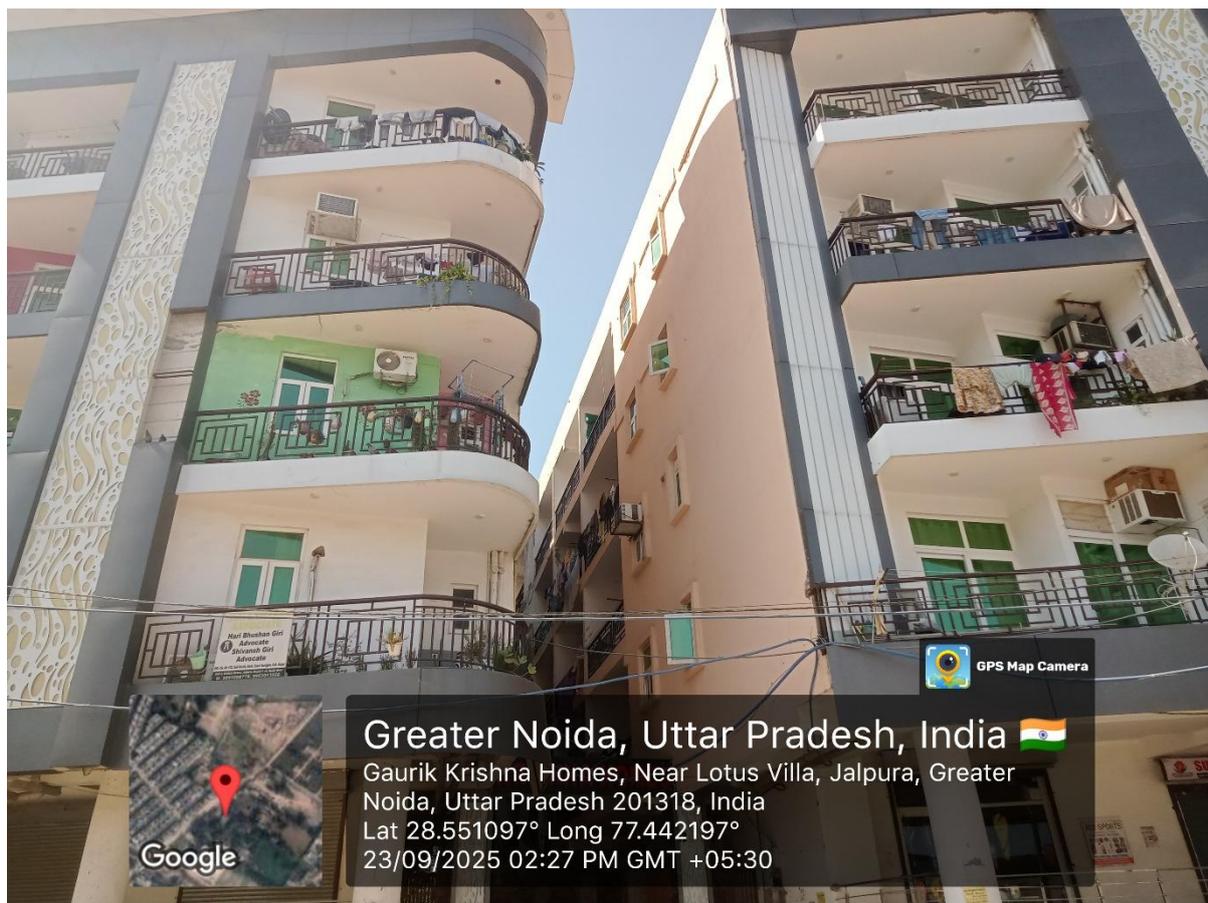
Trinity High Street, Khasra No. 172, Jalpura village, Greater Noida: The Trinity High-Street project at Khasra No. 172, Jalpura village, Greater Noida West is being constructed in full swing. It is a massive illegal residential cum commercial project being built on agricultural land without any sanctioned lay-out plan approved from GNIDA. Groundwater is being extracted illegally from eight borewells, without NOC. More than 300 flats along with a large shopping centre are coming up in the project. The three illegal builders are “Trinity Ventures” based in Bistrakh Jalalpur village, Street Avenues Planners LLP (LLPIN No. ACH-0745) and City Plot Bazaar LLP (LLPIN No. AAG-6535). NPCL is now providing the project with electricity meters and multiple transformer connections. Flat registrations on e-stamp paper are being carried out at Dadri Tehsil Office in Greater Noida.

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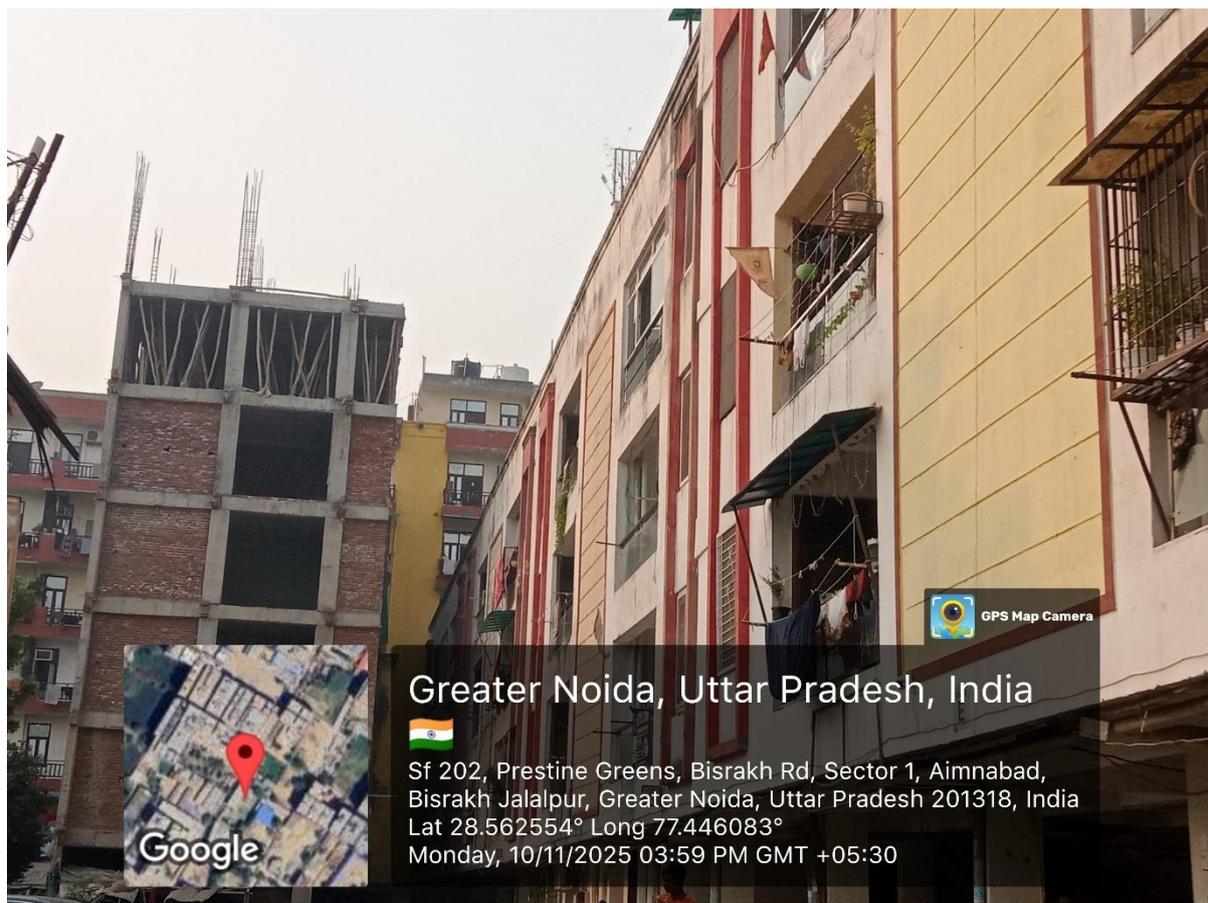
Bharadwaj Residence Tower, Jalpura village, Greater Noida: Full-fledged construction is in progress at the unauthorised Bharadwaj Residence Tower residential project at Jalpura village in Greater Noida West. No building plan ever approved and no land ever sanctioned by GNIDA. Multiple residential towers are being built. Groundwater is also being rampantly and illegally extracted via four borewells. No EC, CTO and CTE issued by UPPCB. NPCL is desperately issuing permanent electricity connections in the illegal residential society. Builder is Bharadwaj Realtors Pvt. Ltd. (Company Identification Number: U45201DL2005PTC141142). Registration of the flats on e-stamp paper is now ongoing at Dadri Tehsil Office in Greater Noida.

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Krishna Homes, Khasra No.233, 232, 236, Jalpura village, Greater Noida: The ongoing and illegal Krishna Homes residential project at Jalpura in Greater Noida has now received a second high-power transformer and a second electricity meter connection from NPCL (Noida Power Company Limited). The project is rapidly nearing its completion. Possession of 100 flats and 12 shops in the society is almost complete with just a few units remaining which may be sold over the next few months. No layout plan approval received from GNIDA. Groundwater is being illegally extracted via two borewells. Flats and shops are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida. The two builders involved in the project are Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati; and Aspire Buildwell Pvt. Ltd. (Company Identification Number: U45400DL2008PTC179726) owned by Mr. Karan Dudeja. The second illegal meter issued to the society was through NPCL Consumer Number: 2000249941. NPCL officials are now insisting the residents to get the single point meter issued to the society converted into a multi-point meter so that the illegal construction gets a level of permanency.

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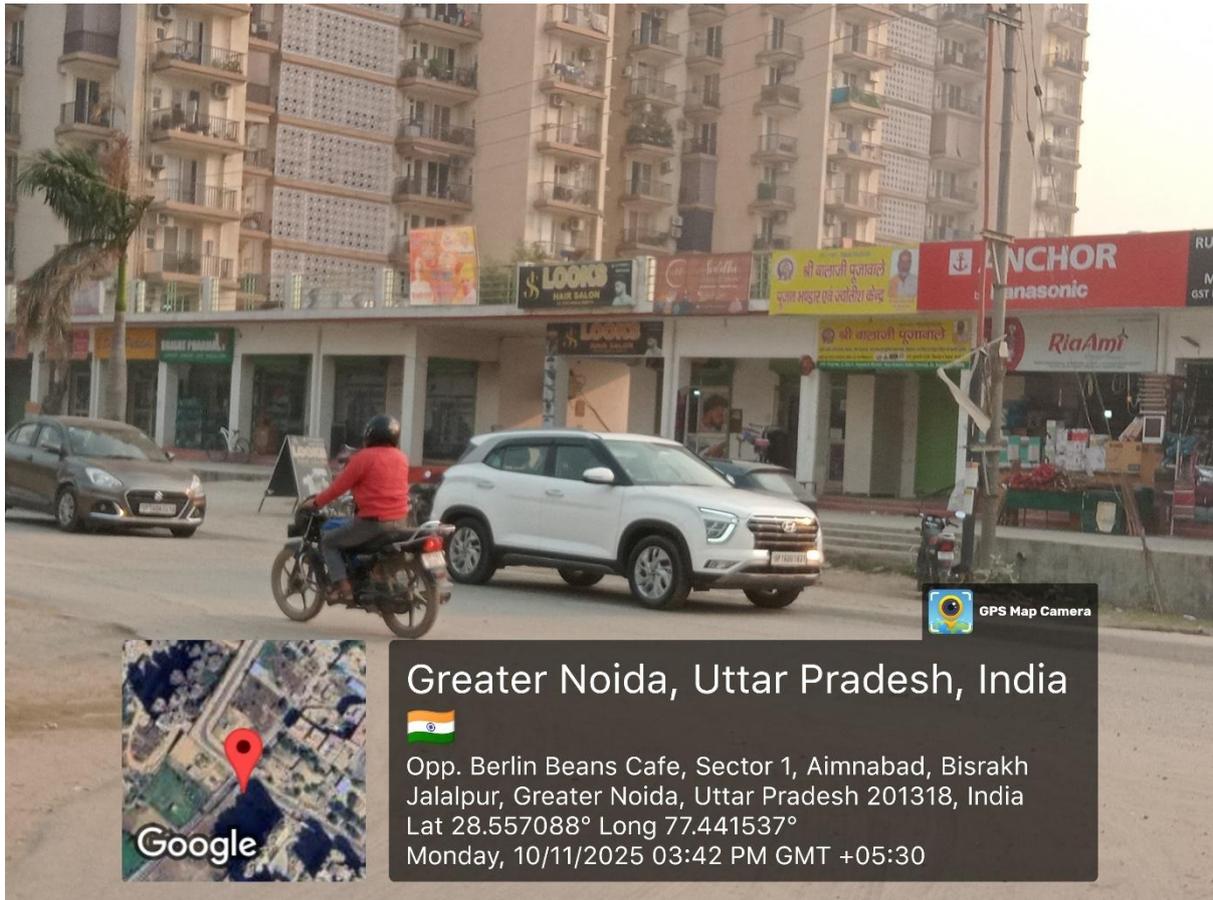
Pristine Greens, Bisrakh Jalalpur village, Greater Noida: Pristine Greens illegal residential project being built on agricultural and kisaan abaadi land at Bisrakh village in Greater Noida West. Five out of seven towers are already completed and possession given to residents. Two more towers are under construction. No lay-out plan approval has been received from GNIDA. Groundwater is being extracted illegally though five borewells. The illegal builder / coloniser is “Trinity Ventures” based in Bisrakh village of Greater Noida West. The coloniser / land mafia showed the project as a farmer’s house built on a plot, based on which an NOC was issued by GNIDA which was used for applying for electricity connections from NPCL. The process of getting an NOC for an illegal group housing project by showing a farmer’s private house on a plot of land is completely fraudulent and illegal. Flat registrations on e-stamp paper are being carried out at Dadri Tehsil Office in Greater Noida.

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JS Roop Market (Trinity Ventures headquarters), Greater Noida: The headquarters of illegal builder and coloniser- “Trinity Ventures” located at Bisrakh Jalapur village in Greater Noida West. The under-construction building in which the head office of the illegal builder is located (JS Roop Market), is also an illegal structure without any NOC from GNIDA. Groundwater is being extracted via a borewell. This land mafia is solely responsible for usurping large swathes of agricultural land as well as kisaan abaadi plots in Greater Noida’s villages and building dozens of illegal structures, selling them to gullible buyers and thereby making huge sums of illicit money. The coloniser: “Trinity Ventures” is executing big ticket illegal residential and commercial projects like “Pristine Greens” and “Trinity Primus Villas” fully on its own. It also issues illegal possession letters to the buyers of illegal properties, after the registrations on e-stamp paper are carried out at Dadri Tehsil Office in Greater Noida. Website is <https://trinityventures.co.in>

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Ajit Singh Market, Aamnabad village, Greater Noida: The Ajit Singh market is an illegally constructed upcoming market complex in Aamnabad village, Greater Noida West. An illegal coloniser's head office (Gaurik Green Homes Pvt. Ltd.) has also recently shifted to this illegal structure being built on agricultural land and is now permanently based there. No NOC and lay-out plan approval issued by GNIDA. No land sanctioned by GNIDA and no plans have been passed by GNIDA for construction of this huge illegal structure. Rampant groundwater extraction is going on via two borewells. Possession of shops are being given to gullible buyers and the shops are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida.

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Twin County & Krishna County, Aamnabad village, Greater Noida: The ongoing and illegal Twin County and Krishna County residential project at Aamnabad in Greater Noida has now received high-power transformers and electricity meter connection from NPCL (Noida Power Company Limited). The project is rapidly nearing its completion. Possession of 250 flats in the society is almost complete with just a few units remaining which may be sold over the

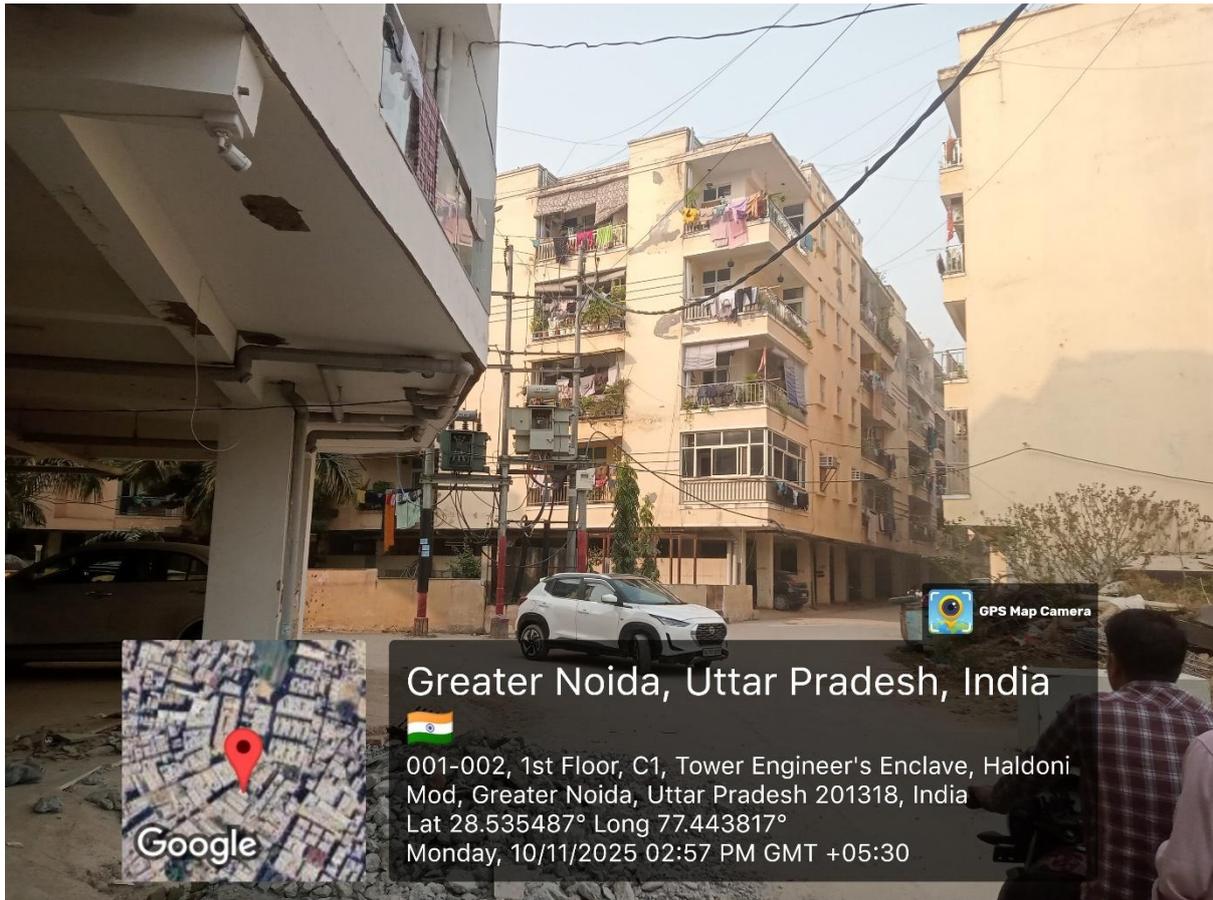
1437

next few months. No layout plan approval received from GNIDA. Groundwater is being extracted via four borewells. Flats and shops are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida. The builder involved in the project is Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati.



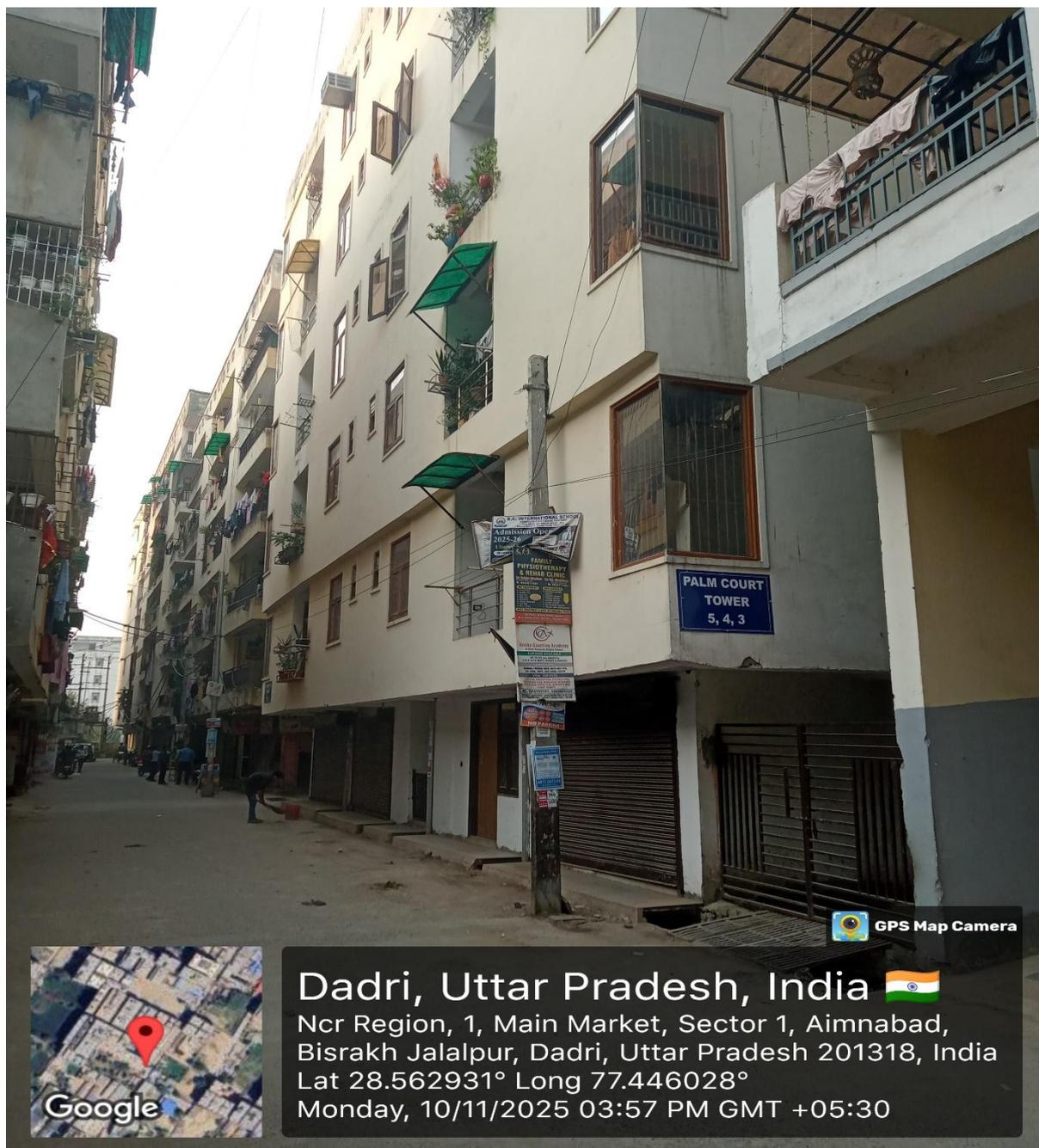
Vihaan Galaxy, Haldoni village, Greater Noida: The Vihaan Galaxy housing society is an illegal residential structure being built in Haldoni village, Greater Noida West. Possession of flats are in final stages. No EC, CTE and CTO issued by UPPCB. Rampant extraction of groundwater is being carried out via six borewells. Neither the land of the building has been sanctioned by GNIDA, nor the plan has been approved by GNIDA. NBFCs are sanctioning loans for flat buyers in the property, thus openly flouting Hon'ble Supreme Court orders. The builder is "Propfolio", a coloniser which has built dozens of such illegal low rise residential societies all across Greater Noida. Website is <https://www.propfolio.in> Flats are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida.

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Vihaan Galaxy, Haldoni village, Greater Noida: The Vihaan Galaxy housing society is an illegal residential structure being built in Haldoni village, Greater Noida West. Possession of flats are in final stages. No EC, CTE and CTO issued by UPPCB. Rampant extraction of groundwater is being carried out via six borewells. Neither the land of the building has been sanctioned by GNIDA, nor the plan has been approved by GNIDA. NBFCs are sanctioning loans for flat buyers in the property, thus openly flouting Hon'ble Supreme Court orders. The builder is "Propfolio", a coloniser which has built dozens of such illegal low rise residential societies all across Greater Noida. Website is <https://www.propfolio.in> Flats are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida.

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Dadri, Uttar Pradesh, India 

Ncr Region, 1, Main Market, Sector 1, Aimnabad,
Bisrakh Jalalpur, Dadri, Uttar Pradesh 201318, India

Lat 28.562931° Long 77.446028°

Monday, 10/11/2025 03:57 PM GMT +05:30

Palm Court, Bisrakh Jalalpur village, Greater Noida: Palm Court illegal residential project being built on agricultural and kisaan abaadi land at Bisrakh village in Greater Noida West. Three out of five towers are already completed and possession given to residents. Two more towers are under construction. No lay-out plan approval has been received from GNIDA. Groundwater is being extracted illegally though three borewells. The illegal builder / coloniser is Aniket Buildcon Pvt. Ltd. (Company Identification Number: U45309DL2017PTC315733). Flat registrations on e-stamp paper are being carried out at Dadri Tehsil Office in Greater Noida.

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Environmental degradation due to illegal dumping of soil and construction debris at a plot in Jalpura village, Greater Noida by land mafia: The above given geotagged image (Latitude: 28.551173, Longitude: 77.442362) shows how multiple land mafias are desperately dumping soil and construction debris at a plot in Jalpura. The soil and construction debris is extracted by the mafia from various construction sites where illegal buildings are coming up. The dumping of soil and subsequent air pollution is creating health issues (respiratory problems) among local residents. The local residents even complained about this menace to the District Magistrate, GNIDA and UPPCB. The Uttar Pradesh Human Rights Commission also took cognizance of the matter (public health issue). But the DM, UPPCB and GNIDA is still sitting silent without initiating any tangible legal action for preventing this rampant environmental degradation. Jalpura is one of the worst affected villages due to illegal constructions in Greater Noida West.

1441



1442

Environmental degradation due to illegal dumping of soil and construction debris at a plot in Jalpura village, Greater Noida by land mafia: The above given image (Latitude: 28.551173, Longitude: 77.442362) shows how multiple land mafias are desperately dumping soil and construction debris at a plot in Jalpura. The soil and construction debris is extracted by the mafia from various construction sites where illegal buildings are coming up. The dumping of soil and subsequent air pollution is creating health issues (respiratory problems) among local residents. The local residents even complained about this menace to the District Magistrate, GNIDA and UPPCB. The Uttar Pradesh Human Rights Commission also took cognizance of the matter (public health issue). But the DM, UPPCB and GNIDA is still sitting silent without initiating any tangible legal action for preventing this rampant environmental degradation. Jalpura is one of the worst affected villages due to illegal constructions in Greater Noida West.

हृत्क अपनाया जा सक।

जानकारा दा आर बताया क जवर द

ट सोसाइटी के पास मिट्टी के डंपिंग से लोग परेशान, कार्रवाई की मांग

ग्रेटर नोएडा, 17 सितम्बर (देशबन्धु)। अवैध तरीके से ग्रेनो वेस्ट के जलपुरा में चल रही मिट्टी डंपिंग की वजह से बड़ी संख्या में लोग पीड़ित हैं। प्रतिदिन सुबह ट्रकों और ट्रैक्टरों में मिट्टी भरकर लाई जाती है और इस क्षेत्र में गिराई जाती है। फिर शाम को ट्रकों और ट्रैक्टरों में भरकर यह सारी मिट्टी कहीं ले जाई जाती है। पूरे दिन लोटस विला रोड़ कृष्णा होम्स सोसाइटी के सामने धूल का गुब्बारा उड़ता रहता है। कृष्णा होम्स और लोटस विला सोसाइटी में 700 लोग 150 फ्लैटों में रहने वाले हजारों लोग इस प्रदूषण की वजह से परेशान हैं। इतनी धूल और मिट्टी उड़ती है कि लोग ठीक से सांस तक नहीं ले पाते।

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Environmental degradation due to illegal dumping of soil and construction debris at a plot in Jalpura village, Greater Noida by land mafia: The above given is the true copy of a news report published in the September 18, 2025 edition of Deshbandhu newspaper shows how multiple land mafias are desperately dumping soil and construction debris at a plot in Jalpura (Latitude: 28.551173, Longitude: 77.442362). The soil and construction debris is extracted by the mafia from various construction sites where illegal buildings are coming up. The dumping of soil and subsequent air pollution is creating health issues (respiratory problems) among local residents. The local residents even complained about this menace to the District Magistrate, GNIDA and UPPCB. The Uttar Pradesh Human Rights Commission

1443

also took cognizance of the matter (public health issue). But the DM, UPPCB and GNIDA is still sitting silent without initiating any tangible legal action for preventing this rampant environmental degradation. Jalpura is one of the worst affected villages due to illegal constructions in Greater Noida West.

1444

INDIA NON JUDICIAL
Government of Uttar Pradesh

PRIYA RAJAN CHAUDHARY
Advocate
Reg. No. UP 07739/08
New Ch. No.-9, Tehsil Compound
Dadri (G.B. Nagar)

e-Stamp
I-32071



Certificate No. : IN-UP90898717590272U
Certificate Issued Date : 09-Sep-2022 12:05 PM
Account Reference : NEWIMPACC (SV)/ up14002204/ GREATER NOIDA/ UP-GBN
Unique Doc. Reference : SUBIN-UPUP1400220474278526521964U
Purchased by : GAURIK GREEN HOMES PVT LTD
Description of Document : Article 23 Conveyance
Property Description : PROPERTY IN KAHSRA NO-233K, VILLAGE-JALPURA, DADRI, G B NAGAR
Consideration Price (Rs.) :
First Party : SUBHASH
Second Party : GAURIK GREEN HOMES PVT LTD
Stamp Duty Paid By : GAURIK GREEN HOMES PVT LTD
Stamp Duty Amount(Rs.) : 1,57,000
 (One Lakh Fifty Seven Thousand only)



Please write or type below this line

**E-STAMP
LOCKED**

Gaurik Green Homes Private Limited
Subash Bhat
Director
Debraj

PU 0002743744

Statutory Alert:

- The authenticity of the Stamp certificate should be verified at www.districtrajhp.com or using 'E-Stamp Mobile App' or 'Shakti Holding' and as available on the website 'Mobile App' wherever it is available.
- The duty of checking the legitimacy is on the user of the certificate.
- In case of any discrepancy please inform the Competent Authority.

Land registration certificate of the illegal Krishna Homes project at Jalpura village in Greater Noida. The coloniser directly procured land from a farmer without GNIDA's involvement.

मुनाफे के खेल में पिस रहे फ्लैट खरीदार

अवैध कालोनाइजर्स से गटजोड़ कर लोन के नाम पर 1,031 करोड़ के मुनाफे को तैयार एनबीएफसी

पट्टे सिंह सिकंदर • जगन्नाथ

नोएडा: घर बनाने के नाम पर अधिसूचित और मानचित्र स्वीकृत परियोजनाओं में अरबों के घोटाले हुए। इसकी कीमत घर खरीदारों को चुकानी पड़ी। दो लाख से अधिक खरीदार घर मिलने की राह अभी तक देख रहे हैं। अब अवैध कालोनाइजर्स के साथ मिलकर निजी फाइनेंस कंपनियां मुनाफाखोरी का खेल करने में जुटी हैं। कालोनाइजर्स के साथ साठगांठ कर निजी फाइनेंस कंपनियां 1,031 करोड़ के मुनाफे को तैयार हैं। यह पैसा खरीदारों का होगा।

खरीदे गए घर भी अवैध होंगे और उनको करोड़ों की चपत भी लगेगी। बगैर एनओसी और मानचित्र वाले घरों को बैंक से लोन नहीं दिया जाएगा। इस संबंध में ग्रेटर नोएडा प्राधिकरण ने सभी बैंक के क्षेत्रीय प्रबंधकों को पत्र जारी कर दिए हैं। नोएडा प्राधिकरण की ओर से ऐसे कोई पत्र जारी नहीं हुए हैं। नोएडा और ग्रेटर नोएडा क्षेत्र में 2,000 अवैध कालोनाइजर्स के 70 हजार से अधिक फ्लैट निर्माणाधीन हैं। ग्रेटर

70 हजार से अधिक अवैध फ्लैट हैं नोएडा-ग्रेटर की 2,000 से अधिक अवैध कालोनियों में **70** % का लोन एनबीएफसी 15 वर्ष के लिए दे रहा है जो करीब 1,715 करोड़ बनता है



शहद्वेरी में बहुमंजिला इमारते • जगन्नाथ अग्रवाल

नोएडा प्राधिकरण की एनओसी और नक्शा पास नहीं होने पर यहाँ बैंक से खरीदारों को लोन स्वीकृत नहीं हो सकेगा।

नोएडा में बैंक लोन दे रही हैं। कमियां मिलने पर स्वीकृत नहीं हो रहा है। ऐसे में दोनों प्राधिकरण क्षेत्र में कालोनाइजर्स की साठगांठ से एनबीएफसी (नान बैंकिंग फाइनेंशियल कंपनी) दोनों क्षेत्रों में लोन दे रही हैं। यह लोन बैंक से

करीब चार प्रतिशत अधिक दर पर होगा। 70 हजार फ्लैटों की कीमत करीब 2,450 करोड़ रुपये हैं। 735 करोड़ रुपये खरीदार बुकिंग के साथ जमा करेंगे।

70 प्रतिशत का लोन एनबीएफसी 15 वर्ष के लिए दे रहा है जो करीब 1,715 करोड़ बनता है। बैंक से यह लोन मिलता तो 15 वर्ष में कुल 3,773 करोड़ जमा करने होते। यह लोन एनबीएफसी से मिलने पर

नोएडा-ग्रेटर नोएडा में वैध परियोजनाओं का यह हाल

शहर	परियोजनाएँ	पूरी	अधूरी	ओसी	रजिस्ट्री
नोएडा	118	24	94	169950	65255
ग्रेटर नोएडा	191	50	141	261814	96410

नोएडा के 18 और ग्रेटर नोएडा के 56 गांवों में अवैध निर्माण का मामला एनजीटी में

सैकड़ों अवैध कालोनाइजर वायु और जल कानून का उल्लंघन कर रहे हैं। ग्रेटर नोएडा के 56 और नोएडा के 18 गांव में किए जा रहे अवैध निर्माण और यहाँ नियमों के उल्लंघन को लेकर नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) ने भी सख्ती दिखाई। अवैध निर्माण ने नोएडा-ग्रेटर नोएडा प्राधिकरण, जिला प्रशासन, भूधर्म जल विभाग, बिजली निगम, प्रदूषण बोर्ड पर सवाल खड़े किए हैं। एनजीटी की ओर से इन सभी से जवाब तलब भी किए गए हैं।

बैंकों को कोई पत्र नहीं भेजा गया है। जहाँ अवैध निर्माण होता है तो कार्रवाई की जाती है। हाल में अवैध निर्माण करने वाले 39 लोगों पर नामजद मुकदमा दर्ज कराया है। बिचिंग भी सील की गई है। डा. लोकेश एम. सीईओ, नोएडा प्राधिकरण

खरीदारों को 4,802 करोड़ रुपये जमा करने होंगे। 15 वर्ष में अवैध कालोनाइजर्स के साथ गटबंधन

से एनबीएफसी करीब 1,031 करोड़ रुपये का अतिरिक्त मुनाफा कमाएंगी।

निर्माण से पहले ही लगे लगाम तो न फंस खरीदार: नोएडा-ग्रेटर नोएडा में एक लाख से अधिक फ्लैट अवैध कालोनाइजर बेच चुके हैं। इसका खामियाजा खरीदार भुगत रहे हैं। निर्माण से पूर्व सख्ती की जाए तो खरीदार अवैध कालोनाइजर्स के चंगुल में फंसने से बच सकेंगे।

The true copy of a news report published in Danik Jagran newspaper on August 19, 2025 exposing the role of huge nexus between NBFCs (Non-Banking Financial Companies), authorities and illegal colonisers. The NBFCs are still sanctioning loans to ongoing illegal residential and commercial projects in Noida and Greater Noida in deliberate violation of Supreme Court orders. The union government of India and the Reserve Bank of India are yet to issue any formal circulars / notifications / orders to the banks and NBFCs, notifying them about the Supreme Court orders- 2024 INSC 990 and 2025 INSC 610. Moreover, the state government of Uttar Pradesh, Noida Authority, GNIDA and YEIDA haven't yet issued advertisements in the print and electronic media to spread awareness among the masses about the apex court orders which could have prevented gullible buyers falling into the traps of illegal colonisers in Noida and Greater Noida.

दोगुने मुआवजे और प्लाट के लालच में एयरपोर्ट क्षेत्र में माफिया हो गए सक्रिय

कलोज़ कृष्णाट वर्मा • अजमेर

जेरार नोएडा इंटरनेशनल एयरपोर्ट के विस्तारिकरण के जेवर के 20 गांव में अभिगृहीत होने वाली करीब 3,288 हेक्टेयर भूमि पर अवैध निर्माण का गणित कई गुना अधिक मुनाफे का है। भू स्वामी किसान व उस पर निर्माण करने वाला माफिया दोनों को ही यह अकूत दौलत से जेब भरने का मौका है। इसलिए गाँवों पर एयरपोर्ट की अभिगृहीत भूमि पर ऐसे भ्रमण खड़े हो रहे हैं, जिनमें न कोई रहने वाला है, न वे भव्यता ही हैं। विस्थापन नीति के तहत मिलने वाले मुआवजे व प्लॉट के लिए यह खेल संशोधन जारी है। सैकड़ों अवैध निर्माण बनकर खड़े हैं, पर आरंभचर्चा यह कि करतब हर सप्ताह इन्फो के बाँट कराने वाले जिम्मेदारों को निगहें इन पर समय से क्यों नहीं पड़ी। निर्माण रोकने, तुरंत

20 गांव में माफिया और रथानीय लोगों के गठजोड़ से तैयार हुए सैकड़ों मकान

खस्त करने को कार्यायं क्यों नहीं हुई। जिम्मेदारों के इस लचर रवैये व सख्तरी धन की बंदबंद के लालच ने अवैध निर्माण को हवा दी। स्थानीय लोगों को जमीन पर माफिया खुद के खर्च से अवैध निर्माण का खेल कर मुआवजे में 50 प्रतिशत की हिस्सेदारी का प्रलोभन देकर गठजोड़ बना। इससे एयरपोर्ट की अभिगृहीत भूमि पर सैकड़ों छोटे-छोटे अवैध निर्माण हुए हैं। इसकी यद्दी वजह माफिया को परदेदारों के अलव्य अधिकारियों का भी संरक्षण प्राप्त जता है। जिम्मेदार अधिकारी ऐसे गठजोड़ के खिलाफ चह भर भी लेस कार्यायं नहीं कर पा रहे। दरअसल, नोएडा इंटरनेशनल एयरपोर्ट



एयरपोर्ट के विस्तारिकरण को अभिगृहीत जमीन पर बड़े हिस्से में तैयार होते अवैध निर्माण



बड़े हिस्से में तैयार होते अवैध निर्माण

के दूसरे चरण के लिए जेवर के छह गांव की 1,181 हेक्टेयर भूमि का अधिकारण हो चुका है। तीसरे चरण में जेवर के ही 14 गांव की भूमि का अधिकारण होना है, पर इस क्षेत्र में कुछ माफिया परिवोजन में अनुचित लाभ पाने को लगातार अवैध निर्माण कर रहे हैं। इसके लिए किसानों को बिना एक पैसा खर्च किए 50-50

प्रतिशत के लाभ का लालच दिया जा रहा है। किसान भी माफिया के फेर में आकर उनको निर्माण के लिए अपनी भूमि का इस्तेमाल की अनुमति दे रहे हैं। निर्माण के मुताबिक बरा 11 की अनुमति के बाद भू अधिकारण कर कलेक्टर को बिना अनुमति के निर्माण तो दूर उस भूमि का ऋण-विक्रय व स्वरूप में भी परिवर्तन नहीं हो

गांवों में सैकड़ों अवैध निर्माण

- 150 अवैध निर्माण जमाला डुकम सिंह।
- 100 निर्माण नंगला जहनुबु में
- रन्हेरा में करीब 100 निर्माण
- बनवारी बास, थोरा, किशोरपुर, मुन्दीपुर शिवावा, रामनेर, साबीत, नीमका गांव में पांच से छह सौ अवैध निर्माण हुए हैं।

अभिगृहीत क्षेत्र में मौजूद भवन को विस्थापित करने के लिए प्रभावित कराने, निर्माण क्षेत्रफल का आधा और अधिकतम 500 मीटर का प्लॉट विकसित होने वाली एअनलिया में दिया जात है। भवन को लगत का आंकलन कर उसका दो गुना मुआवजा प्रभावित परिवार को दिया जात है। इसके अलावा साढ़ पांच

लाख रुपये विस्थापित परिवार के मुखिया और उसके बालिका सदस्यों को मिलता है। साथ ही निर्माण के मलबे को ले जाने को भी अनुमति मिल जाती है।

विस्थापन नीति का उदा रहे गलत फलदा: दरअसल ज्यादातर गांव के बाहरी क्षेत्र में कुछ किसान जमीन खरीदने के बाद काफी पुराने समय से मकान बनकर रह रहे हैं। लेकिन जमीन उनके नाम पर नहीं है ऐसे में पात्रों को लाभ दिलाने के लिए विस्थापन नीति में बदलाव करते हुए नियम बनाया। इसके तहत कच्चे के आकार पर विस्थापन का लाभ दिया जाएगा न कि राजस्व विकास व जमीन के मालिक के आकार पर। इसी नियम का पालन उठाते हुए बिना जमीन अपने नाम कए बाहरी लोगों ने सैकड़ों अवैध निर्माण तैयार कर दिए हैं।

The true copy of a news report published in Dainik Jagran newspaper on November 21, 2025 exposing the massive extent of illegal constructions and encroachments taking over YEIDA's notified land in the villages near Noida International Airport which come under Jearw Tehsil of Gautam Buddha Nagar district in Uttar Pradesh. Neither the incumbent District Magistrate has taken any action till now, nor the YEIDA officials have shown their proactiveness against such land mafias. The dastard violations of environmental laws continue unhindered as large residential and commercial complexes are coming up without any CTE, CTO and EC in many villages in the area. No building plans are approved and no land sanctioned to these projects by YEIDA. Registrations are ongoing at Jearw Tehsil office in Greater Noida.

1447

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Advertisement flyers like shown above are being randomly sent via WhatsApp and email to gullible people by an illegal builder and coloniser named Propfolio (Company Identification Number: U70109DL2014PTC271769). The flyers are overtly advertising illegally constructed projects in Noida and Greater Noida and are trying to entrap the potential buyers in the name of *Diwali offers* and *Property Utsavs*. This unauthorised builder is mass publicising illegal residential projects like Metro Apartments, Pearl Vista, Tech Vista, Urban Vista, Engineers Enclave, Heritage Heights, South Avenue, RB Edifice, Aspire Homez, Orchid Prime, Yuvraj Villa, Greno Residency. None of these projects have plans approved by Noida Authority or GNIDA. No EC, CTE and CTO have been issued by the UPPCB to these projects which are involved in illegal extraction of groundwater.

1449



ई06/2023-24/463

2/249941

दिनांक:-29.02.2024

सेवा में,

अपर मुख्य कार्यपालक अधिकारी
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण
प्लॉट नंबर 01 नॉलेज पार्क-4, ग्रेटर नोएडा।

Kind attn. Smt. Annapurna Garg, IAS

विषय:- मैसर्स गौरीक ग्रीन होमस प्राइवेट लिमिटेड (गौरीक ग्रीन होमस), ग्राम- जलपुरा में नवनिर्मित बहुमंजिला इमारत पर विद्युत संयोजन के सम्बन्ध में।

महोदया,

उपरोक्त के संदर्भ में कृपया अवगत हों, कि गौरीक ग्रीन होमस (डेवलपर) द्वारा जलपुरा गाँव में खसरा नंबर-233 पर एक बहुमंजिला इमारत में प्लेटों का निर्माण किया जा चुका है। गौरीक ग्रीन होमस ने अपनी नवनिर्मित बहुमंजिला इमारत के लिए 10 किलो वॉट विद्युत संयोजन प्राप्त करने के लिए कम्पनी के पास आवेदन किया है। (छायाप्रति संलग्न)

चूंकि, भूमि का यह भूखंड जलपुरा गाँव में स्थित है, जो ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण के अधिसूचित क्षेत्र के अंतर्गत आता है, अतः उक्त के संदर्भ में आपकी यथोचित टिप्पणी एवं अनापत्ति वांछनीय है।

वितरण कम्पनी के प्रदर्शन के मानक की पूर्ति हेतु यह आवश्यक है कि उपभोक्ता का प्रार्थना पत्र समयानुसार निरस्तित किया जाये। अतः आपसे अनुरोध है कि उपरोक्त की यथासमय अनुपालना हेतु प्राधिकरण की आपत्ति/टिप्पणी आगामी 30 दिवस में कम्पनी को उपलब्ध कराने की कृपा करें। अन्यथा कि स्थिति में उपरोक्त कि अनुपालना में कम्पनी गौरीक ग्रीन होमस को विद्युत संयोजन प्रदान करने हेतु बाध्य होगी।

भवदीय

एस0 गांगुली
(वरिष्ठ उपाध्यक्ष)
नोएडा पावर कम्पनी लिमिटेड।

प्रतिलिपि:-

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण।
2. महाप्रबंधक (परियोजना), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण।

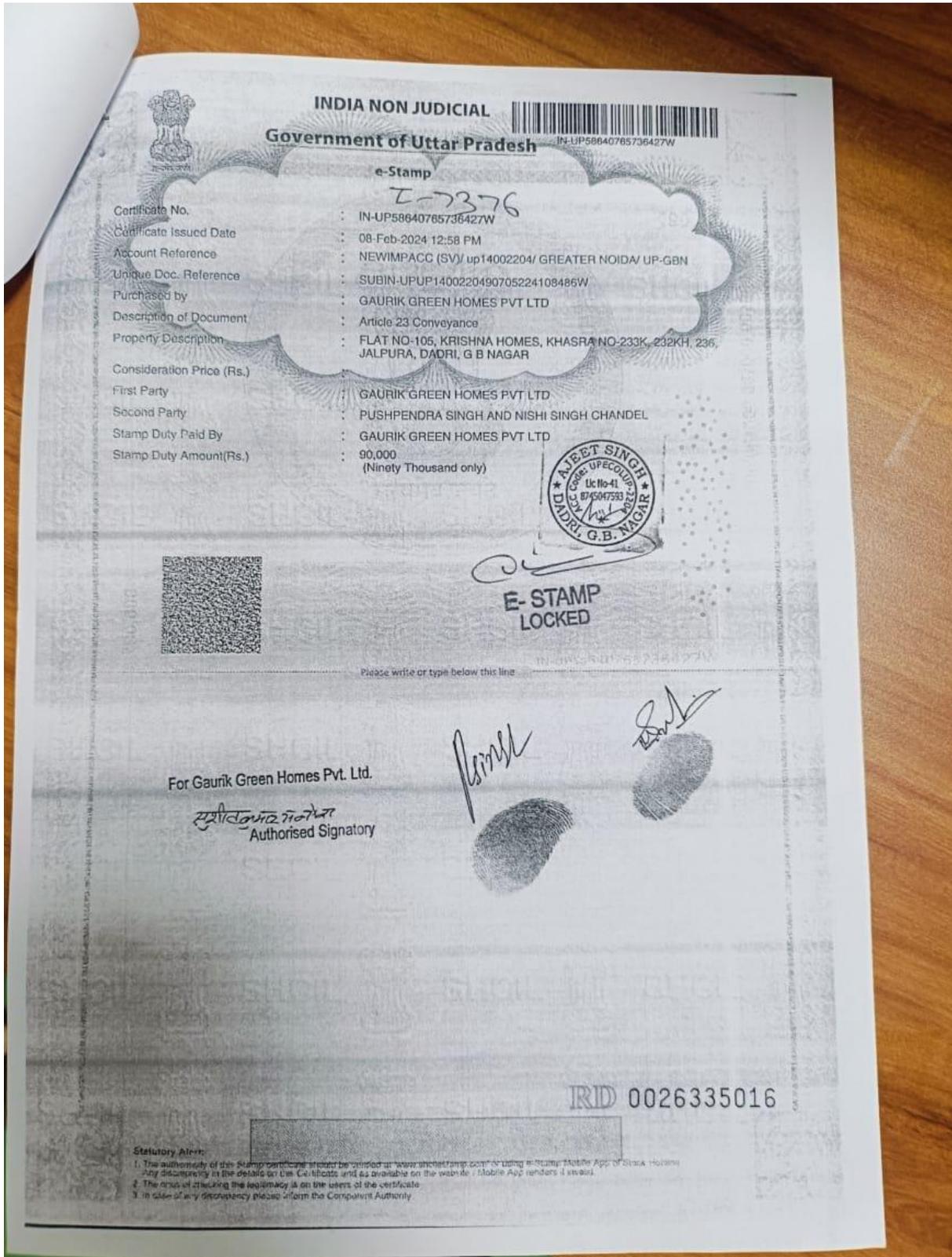
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True copy of a letter written by a senior NPCL official (Mr. Sarnath Ganguly) to a senior official of GNIDA (Mrs. Annapurna Garg). The NPCL official is openly requesting the GNIDA to issue an NOC for an illegally constructed residential project- Krishna Homes located at Khasra-233, Jalpura Village, Greater Noida West, so that NPCL can issue legal electricity connections to the unauthorised project. This letter is a classic example of the nexus between the power discom and authorities which directly supports such illegal colonisers. Now many NPCL officials like Sarnath Ganguly and Manoj Jha are instigating the residents of Krishna Homes to get the recently issued single-point meter connection converted into a multipoint meter so that the illegally constructed residential project gets a level of permanency.

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Registration certificate of an illegally constructed flat located at- Krishna Homes in Jalpura Village, Greater Noida West. Although the registration was executed on e-stamp paper in Dadri Tehsil Office under *Article 23 Conveyance* many months back, the unauthorised property was handed over to the gullible buyer a few weeks back. This document is a classic example of how massive third-party rights are being created in such illegal constructions,

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and proves the collusion between the builder mafia and authorities including the District Magistrate.



The layout map of flats located at Block-1 tower of Krishna Homes located Khasra-233, Jalpura Village, Greater Noida West. This sketch is being advertised by the illegal builder (Gaurik Green Homes Pvt. Ltd.) through various property websites to attract gullible buyers. But neither any building plan has been ever approved by GNIDA for the project, nor any land has been sanctioned by GNIDA for the residential complex.

1453

11/13/25, 12:09 AM Panchayat-cleared projects in soup | Noida News - Times of India

11/13/25, 12:09 AM Panchayat-cleared projects in soup | Noida News - Times of India

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THIS STORY IS FROM AUGUST 11, 2014

Panchayat-cleared projects in soup

By Manoj S. Andrews
<https://timesofindia.indiatimes.com/Columnists/Manoj-S-Andrews>
<https://timesofindia.indiatimes.com/Columnists/Manoj-S-Andrews>
 (6:33 IST)

Think twice before investing in housing projects in Gautam Budh Nagar, whose layout plans have been sanctioned by zila panchayat. In a recent meeting, Noida Authority officials had said that the entire GB Nagar land is notified and except development authorities, no other agency is authorized to pass layout plans in the region.

"We have received information that some mafia is cheating people by selling flats passed by zila panchayat.

GREATER NOIDA: Think twice before investing in housing projects in Gautam Budh Nagar, whose layout plans have been sanctioned by zila panchayat. In a recent meeting, Noida Authority officials had said that the entire GB Nagar land is notified and except development authorities, no other agency is authorized to pass layout plans in the region.

"We have received information that some mafia is cheating people by selling flats passed by zila panchayat.

End of Article

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3/6

A true copy of a report which was published by The Times of India way back on August 11, 2014 (website link: <https://timesofindia.indiatimes.com/city/noida/panchayat-cleared-projects-in-soup/articleshow/40029323.cms>). The report clearly says that while some unauthorised builders in Noida's villages claim that their building plans are passed by the Zila Panchayat office located at Surajpur in Greater Noida, but as per the Uttar Pradesh Industrial Area Development Act, 1976- only the Noida and Greater Noida authorities (as legitimate developmental authorities of the region) are allowed to pass building layout plans. But as of November 13, 2025, many illegal colonisers in Noida and Greater Noida are still claiming that their building plans are being passed by the Zila Panchayat office in Surajpur. This is completely illegal as the Zila Panchayat has no legal authority to pass the building layout plans in Gautam Buddha District's villages. Due to the illegal activities of the Zila Panchayat, NBFCs like Hero Finance are sanctioning loans to the unauthorised builder projects, thus leading to a massive uptick in land mafia's activities in the district. This must be stopped at the earliest.

1454

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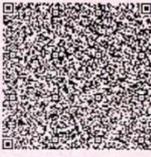
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Purchased by	: ABHISHEK SRIVASTAVA
Description of Document	: Article 23 Conveyance
Property Description	: FLAT NO-005, KRISHNA HOMES, KHASRA NO-233K, JALPURA, DADRI, GB NAGAR
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Registration document of a gullible flat buyer of the illegal Krishna Homes society in Jalpura, Greater Noida. This is how the Dadri Tehsil Office is directly involved in registering unauthorised projects and the state government is doing nothing to prevent such illegal acts.

1455

Following is a list of ongoing illegal construction projects in Noida and Greater Noida

Serial No.	Name and location of projects	Builders Involved	Violations	Additional violations
1	Sahara Enclave / Dwarka City, (on erstwhile Samtel Colour Ltd.'s land) Chhapraula village, G.T. Road, Greater Noida	Ghaziabad Developers & Builders, Bhagwati Developers.	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA. Illegal encroachment on a nearby natural drain (waterbody).	Ongoing illegal registration of group housing flats at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders.
2	Krishna Elite Homes, Khasra-350 & 351, Jalpura Village, Greater Noida	Gaurik Green Homes Pvt. Ltd.	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area	Ongoing illegal registration of group housing flats and shops (Khasra Nos.350 and 351, Jalpura village, under Dadri Tehsil Office). Loans being

1456

			Development Act-1976 as building plans haven't been passed by GNIDA.	illegally sanctioned by NBFCs like Hero Finance violating Supreme Court's orders.
3	Trinity High-Street, Khasra-172, Jalpura Village, Greater Noida	Trinity Ventures, Street Avenues Planners LLP, City Plot Bazaar LLP	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops (Khasra No.172, Jalpura village, under Dadri Tehsil Office) . Loans being illegally sanctioned by NBFCs like Hero Finance violating Supreme Court's orders.
4	Krishna Homes, Khasra-232, 233 & 236, Jalpura Village, Greater Noida	Gaurik Green Homes Pvt. Ltd.	Violates Water Act due to underground septic tanks without STP, groundwater extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as	Ongoing illegal registration of group housing flats and shops (Khasra No.232, 233 & 236, Jalpura village, under Dadri Tehsil

1457

			building plans haven't been passed by GNIDA.	Office). Loans being illegally sanctioned by NBFCs like Hero Finance violating Supreme Court's orders.
5	Bharadwaj Residence Tower, Jalpura village, Greater Noida	Bharadwaj Realtors Pvt. Ltd.	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs like Hero Finance violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
6	Pristine Greens, Bisrakh Jalalpur village, Greater Noida	Trinity Ventures	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs like Hero

1458

			Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Finance violating Supreme Court's orders.
7	JS Roop Market, Bisrakh Jalalpur Village, Greater Noida	Trinity Ventures	Violates Water Act due to underground septic tanks without STP, groundwater extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders.
8	Ajit Singh Market, Aimnabad village, Greater Noida	Gaurik Green Homes Pvt. Ltd.	Violates Water Act due to underground septic tanks without STP, groundwater extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of shops at Dadri Tehsil Office, Loans being illegally sanctioned by NBFCs violating Supreme Court's orders.
9	Twin County & Krishna County, Aimnabad village, Greater Noida	Gaurik Green Homes Pvt. Ltd.	Violates Water Act due to underground septic tanks without STP, groundwater	Ongoing illegal registration of group housing flats and

1459

			extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
10	Vihaan Galaxy, Haldoni village, Greater Noida	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
11	Palm Court, Bisrakh Jalalpur village, Greater Noida	Aniket Buildcon Pvt. Ltd.	Violates Water Act due to underground septic tanks without STP, groundwater extraction through illegal borewells. Violates Uttar Pradesh Industrial Area	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned

1460

			Development Act-1976 as building plans haven't been passed by GNIDA.	by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
12	Harmony Heights, Knowledge Park-V, Greater Noida West	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
13	Heritage Heights, Sector-1, Noida Extension.	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE,

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			building plans haven't been passed by GNIDA.	EC issued by UPPCB.
14	Metro Apartments, Knowledge Park-V, Greater Noida West	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
15	Pearl Vista, Ecotech-12, Roza Yakubpur village, Greater Noida	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
16	Urban Vista, Sector-10, Greater Noida	Propfolio	Violating Air Act due to	Ongoing illegal

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			<p>construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.</p>	<p>registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.</p>
17	Provica Dream Valley, Sector-72, Noida	Provica Buildcon Pvt. Ltd. & Trinity Ventures	<p>Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by Noida Authority.</p>	<p>Ongoing illegal registration of group housing flats and shops at Sadar Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.</p>
18	Future Estate, Sector-1, Greater Noida	Futureworld Greenshomes Pvt. Ltd. & Trinity Ventures	<p>Violating Air Act due to construction debris polluting air, Violates Water Act due to</p>	<p>Ongoing illegal registration of group housing flats and</p>

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			underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
19	CASA View, Knowledge Park-V, Khera Chauganpur village, Greater Noida	Trinity Ventures	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
20	Trinity Trio, Bhanauta village, Greater Noida West	AVP Infra & Trinity Ventures	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally

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			through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
21	Engineers Enclave, Haldoni village, Greater Noida	Propfolio	Violates Water Act due to underground septic tanks without STP, groundwater extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
22	Tech Vista, Khasra No. 279, Jalpura village, Greater Noida West	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as	Ongoing illegal registration of group housing flats and shops (Khasra No.279, Jalpura village, under Dadri Tehsil Office) . Loans being illegally sanctioned by NBFCs

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			building plans haven't been passed by GNIDA.	violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
23	Greno Residency, Tilapta Chowk, Devla village, Greater Noida	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans haven't been passed by GNIDA.	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE, EC issued by UPPCB.
24	Aspire Homez, Jalpura village, Greater Noida West	Propfolio	Violating Air Act due to construction debris polluting air, Violates Water Act due to underground septic tanks without STP, underground water extraction through illegal borewells. Violates Uttar Pradesh Industrial Area Development Act-1976 as building plans	Ongoing illegal registration of group housing flats and shops at Dadri Tehsil Office. Loans being illegally sanctioned by NBFCs violating Supreme Court's orders. No CTO, CTE,

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			haven't been passed by GNIDA.	EC issued by UPPCB.
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Besides, active illegal and unauthorized constructions are being carried out in the villages mentioned by the Applicant in Paras 3 and 5 of the Original Application. In Greater Noida, illegal constructions are openly carried out on a large scale in Sadullapur, Accheja, Roja Jalalpur, Khairpur Gurjar, Vaidpura, Saini, Sunpura, Milal Lacchi and Khedi-Bhanauta villages.

In Greater Noida, a big unauthorized project in the name of Legacy Homes in Sadullapur (immediately adjacent to the Maripat Railway Crossing, along New Delhi-Howrah Railway Line) is being carried out on a gigantic scale, the photographs and other material related to which are at Page 415-421 of the Additional Affidavit and Status Report, dated: 24.09.2024 filed by the Applicant in the present O.A.